

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

27.

**COMP.APPL/36(MB)2024,  
COMP.APPL/331(MB)2023,  
COMP.APPL/330(MB)2023  
IN CP/127(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.05.2024**

NAME OF THE PARTIES:

Mohan Tolaram Kukreja

Vs

Sonu Realtor Private Limited

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

**ORDER**

1. Mr. Gaurav Sharawat, Counsel for the Petitioner present. Mr. Gaurav Mehta, Ld. Counsel for the Respondent Nos. 2 to R-5 present. Ms. Rishika Khandelwal for the Forensic Auditor present.
2. The Forensic Auditor appointed by this bench submits that her fees and expenses have not been paid by the petitioners despite several reminders.
3. Counsel for the Petitioner directed to pay the fees and expenses of the Forensic Auditor within a period of one week and report compliance.
4. Counsel for the Respondent has preferred an appeal against the Forensic Auditor's report before Hon'ble NCLAT. The same is pending before Hon'ble NCLAT and listed for hearing 27.05.2024.
5. List this matter for hearing on **11.07.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)